GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3724 ANSWERED ON:13.02.2014 JOB CARDS UNDER MGNREGS Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Natarajan Shri P.R.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of applications received for registration and number of job cards issued so far under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and the current year, State/UT-wise, year-wise;
- (b) the details of funds allocated andutilised so far on wages, tools and equipment, category and State/UT-wise, year-wise;
- (c) the details of welfare measures takenfor the workers at work places under thescheme;
- (d) the number of people provided employment during the said period, State/UT-wise;
- (e) whether there have been reports from some quarters that the people were notgiven wages prescribed under the MGNREGS;
- (f) if so, the details thereof, State-wiseand the steps taken by the UnionGovernment in this regard; (g) whether a survey conducted by United Nations Development Programe has found several implementation deficiencies in the scheme; and (h) if so, the details thereof and thereaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) The number of registered households and job cards issued under Mahatma Gandhi National Rural employment Guarantee Act (MGNREGA) in the States/UTs during each of the last three years and the current year is indicated in the Annexure-I.
- (b) The details of funds allocated and utilised on wages and materials to States/UTs during each of the last three years and the current year is indicated in the Annexure-II.
- (c) Welfare measures under MGNREGA are elaborated in Paragraphs 25 to 28, Schedule II of MGNREGA 2005. The details of such welfare measures for the workers at work places are:
- (i) free medical treatment to a person in case of personal injury arising out of and in course of his/ her employment.
- (ii) hospitalisation of the injured worker including accommodation, treatment, medicines and payment of daily allowance which is not less than half of the wage rate.
- (iii) ex-gratia as per entitlements under AamAadmiBimaYojana or as may be notified by Central Government to a person if he/she while employed under the Scheme meets with death or becomes permanently disabled.
- (iv) free medical facility/ ex-gratia to an injured child accompanying a person who is employed under the Scheme.
- (d) The number of people provided employment in the State/UTs during each of the last three years and the current year is indicated in the Annexure-I.
- (e) & (f) Wages payable under MGNREGA, to a worker are calculated on the basis of his/her work out turn. Any reduction in the stipulated quantum of output enables a worker to earn a lower wage than the prescribed MGNREGA wage rate.
- (g) & (h) No Madam, no such survey has been conducted by United Nations Development Programme (UNDP) on the programme implementation of MGNREGA.